

**ANF- 2 O**  
**APPLICATION FORM FOR EXPORT OF SCOMET ITEMS LISTED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION OF EXPORT AND IMPORT ITEMS**

[Please see guidelines at the end before filling the application]

<b>1. Applicant Details:</b>													
i. IEC													
ii. Name													
iii. Address	Flat/Plot/Block No.												
	Street/Area/Locality												
	City												
	State								PIN Code				
iv. TeleNo.			Country Code		Area Code				Tel.No.				
	(1)												
(2)													
v. Fax No.			Country Code		Area Code				Fax No.				
vi. E-mail address where authorisation to be sent			E-mail (1)						E-mail (2)				

<b>2. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export &amp; Import Items applied for export: ( If required, attach extra sheet (A4 size) in the same format)</b>								
Sl. No.	SCOMET Category i.e. 1B, 1C, 2, 3, 4, 5 and 7	SCOMET Item No	Description of export item/s including technical specification	ITC (HS) Code No. (if available)	Quantity	Total FOB Value		
						In relevant Foreign Currency	In Rupees	In US\$

<b>3. Details of exports of SCOMET items in the preceding 3 licensing years. ( Details of the export last made, if no export was made during the preceding licencing year): ( If required, attach extra sheet (A4 size) in the same format)</b>						
Sl. No.	Export Licence No. & Date and Issuing Regional Authority	Details of items exported		Qty exported	Country to which exported	DGFT's (HQ's) File Number
		Category	Description			

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<b>4. Shipment Details:</b>	
i. Port of Loading/Shipment	
ii. Port of Discharge	
iii. Country to which item to be exported	
iv. Ultimate Destination Country	

<b>5. Purpose of Export</b> (please tick and give clarification if any):	
i. Trade	
ii. Sample	
iii. Display/Exhibition	

<b>6A. Foreign Buyer Details:</b>													
i. Name													
ii. Address	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	Country											Postal Code	
iii. Telephone No.		Country Code			Area Code			Tel.No.					
	(1)												
	(2)												
iv. Fax No.		Country Code			Area Code			Fax No.					
v. E-mail													
vi. Export Order No. and date													

<b>6B. Consignee Details:</b> (If same as Foreign Buyer write "SAME As in 6A")
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i. Name															
ii. Address	Flat/Plot/Block No.														
	Street/Area/Locality														
	City														
	Country					Postal Code									
iii. Telephone No.	(1)	Country Code			Area Code				Tel.No.						
iv. Fax No.	(2)	Country Code			Area Code				Fax No.						
v. E-mail															

**6C. End User Details:** (If same as Foreign Buyer and/or Consignee write "SAME As in 6A and/or 6B" as the case may be)

i. Name															
ii. Address	Flat/Plot /Block No.														
	Street/Area/Locality														
	City														
	Country					Postal Code									
iii Tele No.	(1)	Country Code			Area Code				Tel.No.						
iv. Fax No.	(2)	Country Code			Area Code				Fax No.						
v. E-mail															
vi. End product for which the item of export will be used by the end user															

vii. Purpose for which the end product will be utilized	
viii. Is end user an entity of Government of destination country?	
ix. Manufacturing/Business/other activity of the end user	

**7. Details of Banks through which financial transactions relating to this export will be executed:**

**a. In Destination Country**

i. Name of the Bank													
ii. Address of the Bank	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	Country					Posta I Code							
iii. SWIFT Code:													
iv. I BANK													

**b. In India**

i. Name of the Bank													
ii. Address of the Bank	Flat/Plot /Block No.												
	Street/Area/Locality												
	City												
	State					PIN Code							
iii. IFSC Code													

**8. If applied for export on repeat basis in the same licensing year for same product , same end use and to the same end user, please furnish:**

i. Reference Number and date vide which earlier permission was granted	
ii. Export Licence number and date	
iii. Quantity allowed for export	

iv. Quantity exported on the date of this application	
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<b>9. Details of Producer/Manufacturer of the item to be exported:</b>					
i. Name					
ii. Address	Flat/Plot /Block No.				
	Street/Area/Locality				
	City				
	State		PIN Code		

<b>10. Period during which the item is proposed to be exported from India</b>	
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<b>For Use in DGFT office only (To be filled by the applicant).</b>	
<b>11A. Application Submission Details (if submitted electronically):</b>	
i. ECOM Reference Number	
ii. Date of Submission on Server	
iii. Submitted to which Regional Authority	
iv. File Number & Date of Issue	
v. <b>Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name &amp; branch of the bank on which drawn</b>	
<b>11B. Jurisdictional Regional Authority:</b>	

**DECLARATION/UNDERTAKING**

1. I / We hereby certify that:

- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

- (iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
- (iv) I/We hereby certify that:
  - D. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
    - (i) The Customs Act, 1962,
    - (ii) The Central Excise Act 1944,
    - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
    - (iv) The Foreign Exchange Management Act, 1999;
    - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
    - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
  - E. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;
  - F. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
  - D. we have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- (v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- (vi) we have complied with the conditions of all previous licences / authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.
- (vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS) and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the Customs Act, 1962.
- (viii) I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 9.6 of the Policy.

<b>Signature of the Applicant</b>		
<b>Name</b>		
<b>Designation</b>		
<b>Official Address</b>	Flat/Plot/Block No.	
	Street/Area/Locality	
	City	



- (iv) End User Certificates from Foreign Buyer, Consignee and End User must reflect the logical flow of items.
  - (v) Each EUC must mention details of items (including technical specifications) as in Col. 2 of the application (ANF 20), duly matching with the same as in Purchase Order.
  - (vi) 1(one) original End Use-cum-End User Certificate covering the entire item(s) applied for, only from each of the entities in supply chain i.e., Foreign Buyer, Consignee/intermediary(ies) and End User is to be filed.
5. Details of the item(s) given in ANF 20, End User Certificate(s) and Purchase Order(s) must match completely.
6. While filling ANF 20, care should be taken to ensure the following:-
- (i) Category of the items proposed to be exported as per Appendix 3 of ITC (HS) Classifications of Export and Import Items should be clearly mentioned.
  - (ii) Port of discharge and route must be clearly defined. Route/mode of transport cannot be changed after export licence has been issued.
  - (iii) Against column 6A, 6B & 6C, complete address should be given. P.O. Box No. will not be accepted.
  - (iv) All columns must be filled correctly and completely.

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